



महाराष्ट्र शासन राजपत्र

असाधारण भाग चार-क

वर्ष ३, अंक १३]

बुधवार, मार्च २२, २०१७/चैत्र १, शके १९३९

[पृष्ठ १ किंमत : रुपये ९.००

असाधारण क्रमांक १७

प्राधिकृत प्रकाशन

महाराष्ट्र शासनाव्यतिरिक्त इतर वैधानिक प्राधिकार्यांनी तयार केलेले
(भाग एक, एक-अ व एक-ल यांमध्ये प्रसिद्ध केलेले वैधानिक नियम व आदेश यांमधील इतर)
वैधानिक नियम व आदेश ; यात भारत सरकार, उच्च न्यायालय, पोलीस आयुक्त, आयुक्त (राज्य उत्पादन शुल्क),
जिल्हादंडाधिकारी व निवडणूक आयोग, निवडणूक न्यायाधिकरण, निवडणूक निर्णय अधिकारी व निवडणूक
आयोगाखालील इतर प्राधिकारी यांनी तयार केलेले वैधानिक नियम व आदेश यांचा समावेश होतो.

THE HIGH COURT OF JUDICATURE AT BOMBAY

NOTIFICATION

MAHARASHTRA DISTRICT COURTS RIGHT TO INFORMATION (REVISED RULES), 2009

P. 0703/2009 :- In exercise of the powers conferred by Section 25(5) and Section 28 of the Right to Information Act, 2005, the Chief Justice of the High Court of Judicature at Bombay being the 'Competent Authority' is hereby pleased to direct that the following amendments shall be made to "The Maharashtra District Courts Right to Information (Revised Rules), 2009" :-

- A. The Word "or Indian Postal Order payable to the Public Authority" shall be inserted between the words ".....or Money Order" and "or by affixing a court fee stamp" in Rule 4, 10 (1) of Chapter II and Rule 14, 16 of Chapter III of the Maharashtra District Courts Right to Information (Revised Rules), 2009.
- B. The Word "and Indian Postal Order" shall be inserted between the words "The fees received by way of cash against proper receipt" and "shall be credited to the Treasury....." in Rule 16 of Chapter III of the Maharashtra District Courts Right to Information (Revised Rules), 2009.

High Court of Judicature at Bombay,
dated the 17th March 2017.

MANGESH S. PATIL,
Registrar General.

भाग चार-क-१७-१